

श्री कृ० दे० त्रिपाठी मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of the Seventh Schedule)

श्री कृ० दे० त्रिपाठी (उत्तर) मैं प्रस्ताव करता हूँ कि भारत के संविधान में भागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The Motion was adopted

श्री कृ० दे० त्रिपाठी मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT)  
BILL\*

(Insertion of article 37A)

श्री कृ० दे० त्रिपाठी (उत्तर) मैं प्रस्ताव करता हूँ कि भारत के संविधान में भागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाय।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

Those in favour will please say "Aye"

Some hon. Members: "Aye".

Mr. Chairman: Those against will kindly say "No"

Some hon. Members: "No"

Mr. Chairman: This time I should let the "Noes" have it!

Some hon. Members: "Ayes" have it.

श्री मन्मथलाल (मुंगेर) अध्यक्ष महोदय, यह भारी हुई बात है कि निजी सदस्यों के बिलों का इस प्रकार पर विरोध नहीं किया जाता।

Mr. Chairman: Do you want a division?

Some hon. Members: No Leave is granted

Mr. Chairman: I will put it again. The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

Those in favour will say "Aye"

Some hon. Members: "Aye"

Mr. Chairman: Those against will say "No"

I think the "Ayes" have it, the "Ayes" have it Leave is granted

The motion was adopted

श्री कृ० दे० त्रिपाठी मैं विधेयक को पेश करता हूँ।

SALARIES AND ALLOWANCES OF  
MEMBERS OF PARLIAMENT  
(AMENDMENT) BILL\*

(Amendment of section 3, 4 etc)

श्री कृ० दे० त्रिपाठी (उत्तर) सभापति जी, मैं प्रस्ताव करता हूँ कि संसद सदस्यों के वेतन तथा भत्ते अधिनियम, 1954 में भागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

The motion was adopted.

श्री सु० व० त्रिपाठी . मैं विधेयक को पेश करता हूँ ।

Mr Chairman: The Bill is already under consideration by the House

Shr P. K. Deo: Who will note the points made and reply?

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of articles 217, 227, etc.)

श्री प्रतापशंकर शास्त्री (हायुड)  
सभापति जी, न्यायाधीशों की सेवाएं प्रान्तीय न हो कर केन्द्रीय हो इस सम्बन्ध में भारत के सविधान में मसौदा करने वाले विधेयक को प्रस्तुत करने की मैं अनुमति चाहता हूँ ।

मे प्रस्ताव करना हूँ कि सविधान में प्राये सशोधन करने वाले विधेयक का प्रस्तुत करने की अनुमति दी जाये ।

Shri Piloo Mody (Godhra) Last time I was speaking on this particular Bill, I had categorically stated that we were against this Bill in principle, we were against its content, we were against its being discussed here and we were against its being referred to any select committee

So far I have found that no arguments have been advanced in favour of this Bill at all. The hon. Member of the Bill has hidden behind the facts by talking about the supremacy of Parliament, which he considers is "fundamental". He also seems to think that Parliament has the "inalienable" right to amend the Constitution as and how it likes.

Mr Chairman The question is

15 15 hrs

"That leave be granted to introduce a Bill further to amend the Constitution of India"

[MR SPEAKER in the Chair]

The motion was adopted

श्री प्रतापशंकर शास्त्री . मैं विधेयक को पेश करता हूँ ।

He has rested his entire case on one thing a changing or dynamic society. I do not think the Constitution of India is a plaything in the hands of the people who would like to make of this country what they will.

I have been accused, for what I have said a fortnight ago, of certain political aberrations. I would like to ask the members of this House whether the basic nature of democracy is a political aberration? I would like to ask them if the origins of power and the understanding of them are political aberrations? I would like to enquire of them whether the moral justification of nations is to be understood at all or is this also a political aberration?

15.14 hrs.

CONSTITUTION (AMENDMENT)  
BILL—contd

(Amendment of article 368)  
by Shri Nath Pai

Mr. Chairman: Further consideration of the Constitution (Amendment) Bill, motion for reference to a Select Committee moved by Shri Nath Pai on the 9th June, 1967.

Shri Piloo Mody may continue his speech

Shri P. K. Deo (Kalahandi). On a point of order. The Mover, Shri Nath Pai, is not present in the House.

It is quite clear that this Bill is being introduced in Parliament for only one purpose. The Government of this country is anxious to undo the judgment that has been given by Justice Subba Rao in the Supreme Court. It might be interesting for the members of this House to know that even Justice Subba Rao's opponent, Dr. Zakir